

Bail Application No. 1219/20  
FIR No. 144/20  
PS: Gulabi Bagh  
U/s: 33 of Delhi Excise Act  
State Vs. Ajay

16.09.2020

**This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.  
Ld. PO is on leave.**

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
SI/Rohit on behalf of IO.  
Sh. Nishant Sharma, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

At the outset, Ld. Addl. PP on instructions of SI Rohit, has informed that concerned IO is on leave and the copies of medical documents filed alongwith bail application, are yet to be verified as same were received in PS yesterday night only.

In view of above, concerned SHO is directed through SI Rohit to get the relevant medical documents verified from concerned hospital and to submit the report through IO before the Court on or before next date.

IO is also directed to join the hearing on the next date.

Put up on 18.09.2020 for arguments on the bail application.



(Vidya Prakash)  
Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020

**Bail Application No. 1217/20  
FIR No. 005800/20  
PS: Gulabi Bagh  
U/s: 379/411/34 IPC  
State Vs. Mohamad Habibur Rahman**

16.09.2020

**This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/HC Om Parkash Meena  
Sh. Mohd. Imran, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/ accused states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)  
Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020

**Bail Application No. 1218/20**  
**FIR No. 0062/20**  
**PS: Maurice Nagar**  
**U/s: 489B/489C/489D IPC**  
**State Vs. Surendra Kumar**

16.09.2020

**This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.**

**Ld. PO is on leave.**

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/SI Yogender Singh.  
Sh. Ram Singh, Advocate for applicant/ accused.

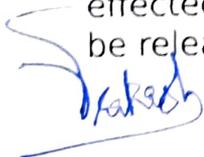
Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

It is alleged against the present applicant that he had used one Fake Indian Currency Note(FICN) of Rs.100/- denomination for purchasing ice cream. The complainant in this case is the ice cream vendor. It is further alleged that six fake currency notes of Rs.100/- denomination and four fake currency notes of Rs.200/- denomination were recovered from the possession of present applicant at the time of his apprehension.

Counsel of applicant/accused has argued that the applicant is totally innocent and has been falsely implicated in this case. It is further argued that the applicant is having clean antecedents and he is in custody for the last about one month or so. It is further argued that the alleged recovery was falsely planted upon the present applicant and he is no more required for the purpose of investigation as the alleged recovery has already been effected in this case. It is therefore, urged that the applicant may be released on bail.



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**Bail Application No. 1218/20**  
**FIR No. 0062/20**  
**PS: Maurice Nagar**  
**U/s: 489B/489C/489D IPC**  
**State Vs. Surendra Kumar**

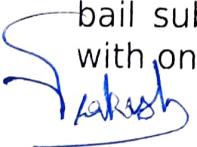
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On the other hand, Ld. Addl. PP has opposed the bail application on the ground that the allegations against applicant are grave and serious and also on the ground that the investigation is still going on in this case. It is further argued that one printer machine is also recovered from the shop/premises of the present applicant, which was being used by him for preparing fake currency notes. It is therefore, urged that the bail application may be dismissed.

On query, IO has informed that as per his investigation, the present applicant was running shop of photo copier machine. IO has also informed that there is no recovery of any other incriminating evidence, apart from printer machine, from the shop/premises of the present applicant. IO has further informed that the printer machine seized by him, is yet to be deposited with FSL and fake currency notes allegedly recovered from the possession of present applicant, are yet to be sent to Nasik for obtaining the necessary opinion. IO submits that the present applicant is no more required for the purpose of investigation of this case and has confirmed that the present applicant is not found previously involved in any other criminal case. The applicant is shown to be in custody since 22.08.2020. There is no likelihood of completion of investigation in near future as the alleged fake currency notes and printing machine have not yet been sent to the offices of concerned Govt. Authority/Laboratory for their analysis. Hence, no useful purpose shall be served by keeping the present applicant behind the jail.

After considering the overall facts and circumstances of the case including nature of offence charged against the present applicant/ accused and in the light of discussion made herein above, applicant/ accused namely Surendra Kumar is admitted to bail subject to furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Ld. MM/ Ld.

contd.p/3



**Bail Application No. 1218/20**  
**FIR No. 0062/20**  
**PS: Maurice Nagar**  
**U/s: 489B/489C/489D IPC**  
**State Vs. Surendra Kumar**

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Duty MM/ Ld. Link MM and shall be subject to the following conditions:

*1. During the period of bail, the accused/ applicant shall not try to contact or influence, directly or indirectly, either the victim or any other witness of the present case.*

*2. The accused shall not misuse the benefit of bail by indulging in commission of similar offences in future.*

*3. The applicant shall join the investigation as and when directed to do so and*

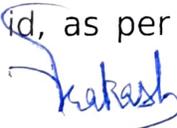
*4. The applicant shall intimate the Court in case of change of his address.*

It is hereby made clear that in the event of violation of any of the bail conditions as detailed above, it shall be open for the complainant/ IO/ State to seek cancellation of bail being granted to the present applicant.

With these directions, the present bail application stands disposed of accordingly.

Copy of this order be given dasti to both the sides electronically, as per rules.

Copy of this order be sent to concerned Jail Superintendent at his official e-mail id, as per rules for necessary compliance.



(Vidya Prakash)

Ist Link Adl. Sessions Judge (Electricity)

Central District/ THC/Delhi

16.09.2020

**Bail Application No.1164/2020**  
**FIR No.0025/2020**  
**PS:Bara Hindu Rao**  
**U/s:435/436/506 IPC**  
**State Vs. Saim @ Namir @ Namiruddin**

16.09.2020

**This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.**

**Ld. P.O. is on leave.**

Present: Sh. Balbir Singh, Id. Addl. PP for the State.  
IO/SI Ganga Pal.  
Sh.A.A. Qureshi, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

Report dated 16.09.2020 regarding conduct of applicant/accused, has been received from Jail Authority, wherein it is mentioned that the conduct of the accused is good as no punishment is recorded against him till date.

Arguments on bail application heard. Reply perused.

Counsel of applicant/accused has argued that the applicant deserves to be granted interim bail in view of Minutes dated 31.07.2020 of High Power Committee. He further argued that the applicant is in custody for more than 45 days in this case. Therefore, he may be granted interim bail for 45 days.

Per contra, Ld. Addl. PP has opposed the bail application on the ground that the applicant is not covered in the relevant criteria laid down in the Minutes dated 31.07.2020 of High Power Committee and also on the ground that the present applicant is a



Contd.p/2

**Bail Application No.1164/2020**  
**FIR No.0025/2020**  
**PS:Bara Hindu Rao**  
**U/s:435/436/506 IPC**  
**State Vs. Saim @ Namir @ Namiruddin**

**-2-**

repeated offender and he is previously found involved in several criminal cases, as per instructions received by him from IO of the case. It is therefore, urged that the present bail application may be dismissed.

The applicant/accused is charged with offences punishable u/s 435/436/506 IPC. The case of the present applicant is not found to be covered in the criteria laid down in the Minutes, more particularly minutes dated 31.07.2020, of High Power Committee. Moreover, he is stated to be habitual offender as per submissions made by IO. Therefore, Court is of the view that it is not a fit case for grant of interim bail to the present applicant/accused. Hence, the bail application is dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)  
Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020

Bail application no.1143/2020  
FIR No. 162/2020  
PS: Subzi Mandi  
U/s: 307/452/34 IPC  
State Vs. Vijay

16.09.2020

**This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.  
IO/SI Rambir Singh.  
Sh. Abid Ahmad, counsel for complainant.  
Sh. Deepak Sharma, counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

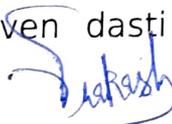
Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronic means.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/accused states at Bar that since chargesheet has already been filed in this case, copy of which has not yet been supplied to him and he wants to go through the chargesheet, he is not pressing the present bail application at this stage. He, therefore, seeks permission to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)

Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi

16.09.2020

**Bail application no. 1142/2020**  
**FIR No. 162/2020**  
**PS: Subzi Mandi**  
**U/s: 307/452/34 IPC**  
**State Vs. Ravi**

16.09.2020

**This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

IO/SI Rambir Singh.

Sh. Abid Ahmad, counsel for complainant.

Sh. Deepak Sharma, counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronic means.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/accused states at Bar that since chargesheet has already been filed in this case, copy of which has not yet been supplied to him and he wants to go through the chargesheet, he is not pressing the present bail application at this stage. He, therefore, seeks permission to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)  
1st Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020

**Bail application no. 1141/2020**  
**FIR No. 162/2020**  
**PS: Subzi Mandi**  
**U/s: 307/452/34 IPC**  
**State Vs. Ravinder @ Sardare**

16.09.2020

**This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused.**

**Ld. Presiding Officer is on leave today.**

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

IO/SI Rambir Singh.

Sh. Abid Ahmad, counsel for complainant.

Sh. Deepak Sharma, counsel for applicant.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld. Counsel for applicant/accused through electronic means.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/accused states at Bar that since chargesheet has already been filed in this case, copy of which has not yet been supplied to him and he wants to go through the chargesheet, he is not pressing the present bail application at this stage. He, therefore, seeks permission to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)

Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi

16.09.2020

**Bail Application No.846/2020**  
**FIR No.418/19**  
**PS:Burari**  
**U/s:380 IPC**  
**State Vs. Manish**

16.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

**Ld. Presiding Officer is on leave today.**

Present: Sh. Bailbir Singh, Id. APP for the State.  
IO/ASI Rakesh Kumar.  
Sh. Vineet Mehta, Advocate for complainant.  
Ms. Shalu Yadav, Advocate for applicant/ accused.

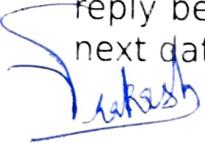
Matter is taken up through Video Conferencing on account of COVID-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

On request, counsel of complainant is allowed to file scanned copy of his vakalatnama on the dedicated E-mail of this Court during the course of the day.

Counsel of complainant states at bar that the relevant documents were supplied to IO yesterday. ASI Rakesh Kumar does not dispute the said submission and has informed that due to transfer of previous IO, the investigation of this case has been assigned to him yesterday only and he needs time to verify the documents of complainant supplied to him yesterday and also to go through the entire file.

In view of above, the request of IO is allowed and he is directed to verify the relevant documents supplied by complainant and to carry out fair and proper investigation and to submit detailed reply before the Court on or before next date. He is bound down for next date.

Rakesh

Contd.p/2

**Bail Application No.846/2020**  
**FIR No.418/19**  
**PS:Burari**  
**U/s:380 IPC**  
**State Vs. Manish**

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Interim order to continue till next date of hearing.

Put up on 19.09.2020 for arguments on the bail application.



(Vidya Prakash)  
Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020

**Bail Application No.845/2020**  
**FIR No.418/19**  
**PS:Burari**  
**U/s:380 IPC**  
**State Vs. Ram Chander**

16.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

**Ld. Presiding Officer is on leave today.**

Present: Sh. Bailbir Singh, Id. APP for the State.  
IO/ASI Rakesh Kumar.  
Sh. Vineet Mehta, Advocate for complainant.  
Ms. Shalu Yadav, Advocate for applicant/ accused.

Matter is taken up through Video Conferencing on account of COVID-19 lock down.

Additional reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

On request, counsel of complainant is allowed to file scanned copy of his vakalatnama on the dedicated E-mail of this Court during the course of the day.

Counsel of complainant states at bar that the relevant documents were supplied to IO yesterday. ASI Rakesh Kumar does not dispute the said submission and has informed that due to transfer of previous IO, the investigation of this case has been assigned to him yesterday only and he needs time to verify the documents of complainant supplied to him yesterday and also to go through the entire file.

In view of above, the request of IO is allowed and he is directed to verify the relevant documents supplied by complainant and to carry out fair and proper investigation and to submit detailed reply before the Court on or before next date. He is bound down for next date.

Rakesh

Contd. P/2

**Bail Application No.845/2020**  
**FIR No.418/19**  
**PS:Burari**  
**U/s:380 IPC**  
**State Vs. Ram Chander**

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Interim order to continue till next date of hearing.

Put up on **19.09.2020** for arguments on the bail application.



(Vidya Prakash)  
Ist Link Addl. Sessions Judge (Electricity)  
Central District/ THC/Delhi  
16.09.2020